

**Audited Accounts and Report of  
Paradip Port Trust for  
1968-69**

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH):  
I beg to lay on the Table a copy of the  
Annual Accounts of the Paradip Port Trust  
for the year 1968-69 and the Audit Report  
thereon, under sub-section (2) of section 103  
of the Major Port Trusts Act, 1963. [Placed  
in Library. See No. LT-4635/70].

श्री अटल बिहारी वाजपेयी : अध्यक्ष  
महोदय, प्राइम 8 के बारे में क्या रहा ?

MR. SPEAKER : That is laid on the  
Table.

SHRI ATAL BIHARI VAJPAYEE : He  
did not get up. I have my objection to that.  
अध्यक्ष महोदय, यह बहुत गलत तरीका है।  
मैंने आप से निवेदन किया था कि या तो आप  
उन्हें यह अवतव्य न रखने दें या हमें कल बहस  
का मौका दें।

अध्यक्ष महोदय : यह उन्होंने रख दिया था।

श्री अटल बिहारी वाजपेयी : कैसे रख  
दिया था ?

MR. SPEAKER : The allocation of  
time is not in my power. I am here to pre-  
side. If you want to speak, you can keep  
on speaking. Allocation of time is not in  
my power. I can only permit you to speak.

श्री अटल बिहारी वाजपेयी : यह बहुत  
गलत काम किया है, हम इस के खिलाफ अपना  
रोष प्रकट करना चाहते हैं, हम सदन में नहीं  
बैठेंगे—यह कोई तरीका नहीं है।

श्री राम किशन गुप्त (हिंसार) : हम सदन  
की कार्यवाही नहीं चलने देंगे।

SHRI M. R. MASANI (Rajkot) : Let  
the Government issue this in the form of a  
press communiqué. Let them not lay it on  
the Table of the House. Let them publish  
it outside, if they want to... (Interruptions)

श्री कंचर लाल गुप्त : यहां जानबूझ कर  
गलत तथ्य पेश किये जा रहे हैं। शास्त्री जी  
की हत्या के लिए ये लोग जिम्मेदार हैं, उस पर  
पर्दा डालने की कोशिश की जा रही है।

श्री रवि राय (पुरी) : अध्यक्ष महोदय,  
मेरा प्वान्ट ग्राफ आर्डर है—जब एतराज किया  
गया कि पंत जी रिपोर्ट सभा पटल पर न रखें,  
उस समय शास्त्री जी बोल रहे थे...

MR. SPEAKER : I allowed it only after  
it was placed on the Table of the House.

श्री रवि राय : मैंने नहीं सुना कि पंत जी  
ने कहा कि मैं सभा पटल पर रख रहा हूँ...  
(व्यवधान)...

MR. SPEAKER : Will you all please  
sit down ? When an item is to be laid on  
the Table of the House, is there any power  
with the Speaker to say "No, you cannot  
lay it on the Table" ? (Interruptions) No.  
When it is laid on the Table of the House,  
hon. Members can ask for a discussion on  
it. There is never a case in the history of  
the House where a discussion took place as  
to why it is laid on the Table of the House.  
After it is laid on the Table, if a regular  
notice is given for discussion, that they want  
to discuss it, then time is fixed. There were  
many instances where you have been demand-  
ing from the government that they should  
come forward with statements and you have  
complained that they did not come forward  
with a statement. Now they are laying a  
statement on the Table of the House and you  
are objecting to it... (Interruptions)

SHRI BAL RAJ MADHOK (South  
Delhi) : Now they have brought it on the  
last day of the session, when there is no  
opportunity to discuss it.

MR. SPEAKER : If you give notice, we  
will fix some time for discussion.

(Shri Atal Bihari Vajpayee and some  
other hon. Members then left the  
House.)

SHRI SHIVA CHANDRA JHA : On a  
point of order.